

(b) to (d). The confiscated goods become ripe for disposal after completion of appeal, revision proceedings etc. The procedure and mode of disposal of seized/confiscated goods have been reviewed from time to time and instructions have been issued for expediting the disposal of seized/confiscated goods. Modes/channels of disposal were increased in 1983. In 1984 goods were divided into four categories to expedite disposal of goods susceptible to deterioration or rapid obsolescence. In 1985, section 110 of the Customs Act, 1962, relating to seizures was amended to enable immediate disposal of seized goods specified by the Government by notification by filing an application before a magistrate.

Diversion of Funds Allotted for Tribal Sub Plan

607. SHRI MOHD. MAHFOOZ ALI KHAN: Will the Minister of WELFARE be pleased to state:

(a) whether Union Government have made any critical analysis of the diversion of the Central assistance for Tribal Sub-Plan by the State Governments;

(b) if so, the outcome thereof and the names of the States with the percentage of the Central assistance meant for Tribal Sub-Plan diverted by them for other programmes; and

(c) the reaction of the Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO): (a) No case of diversion, of Special Central Assistance meant for Tribal Sub-Plan, by the State Governments has come to the notice of the Government.

(b) and (c), Do not arise.

Smuggling of Charas

608. SHRI KAMLA PRASAD RAWAT: Will the Minister of FINANCE be pleased to state:

(a) whether smuggling of charas in Delhi and other parts of the country is continuing on a large scale;

(b) if so, the quantity of charas recovered from the smugglers and the number of gangs detected by the Government during this year;

(c) whether Government have taken any measures to check the smuggling of charas; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (d). It is difficult to quantify the extent of smuggling in charas in Delhi and other parts of the country. However, during the period from 1.1.1987 to 30.6.1987, 1.2 tonnes of charas were seized in 49 cases as against 6.3 tonnes in 108 cases during the corresponding period last year. This declining trend appears to indicate that the aggressive countermeasures initiated by the Government against drug-trafficking, which include strengthening of the preventive and intelligence machinery adoption of a liberalised reward scheme for officers and informers, vigorous enforcement of the Narcotic Drugs and Psychotropic Substances Act, 1985, etc., have been effective in checking drug smuggling.

Irregularities Committed by Officials of State Bank of Indore

609. SHRI RAJ KUMAR RAI: Will the Minister of FINANCE be pleased to state:

(a) the number of complaints received by the Government during 1983-

84, and 1984-85, 1985-86 against the officials of State Bank of Indore in its branches at Devas, Madras, Gwalior, Bhopal, Ujjain, Delhi, Bombay and Indore for bungling, committing irregularities and other corrupt practices;

(b) the branch-wise details of the action taken against the officials in each case; and

(c) if no action has been taken the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (c). The information is being collected and, to the extent available, will be laid on the Table of the House.

Forgeries in State Bank of Indore, Delhi Branch

610. SHRI RAJ KUMAR RAI: Will the Minister of FINANCE be pleased to state:

(a) the number of case of forgery detected in Delhi branch of State Bank of Indore during 1986 and 1987 (till date);

(b) the details thereof; and

(c) the number of persons found guilty and the action taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (c). State Bank of Indore has reported that two cases of fraud were detected at its Chandni Chowk Branch, Delhi, during 1986 and 1987. The Bank has further reported that in the first case a fraud took place on 26.6.86 through payment of a spurious bank draft of Rs. 30,000/- which was presented through clearing by another bank. Whilst the Police have filed this case as untraced, the Bank has issued a charge-sheet to the concerned official.

In the second case, a fraud took place on 7.3.87 through payment of a forged

cheque of Rs. 52,000/-. The Bank has lodged a police complaint. The Bank has also called for the explanations from two bank officials.

[English]

Raids on Multi-Nationals in Bombay

611. SHRI MUKUL WASNIK: Will the Minister of FINANCE be pleased to state:

(a) whether the Special Flying Squad of the Central Excise Department at Bombay recently raided some multinational companies in Bombay and Thane;

(b) if so, details thereof; and

(c) the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) The Special Flying 2 Squad of the Collectorate of Central Excise, Bombay-III, consisting of three Assistant Collectors, four Superintendents and twenty one Inspectors, visited the premises of the chemicals and synthetic organic dye stuff section of the factory of M/s. Sandoz (I) Ltd. at Kolshet Road, Thane for surprise checks.

(b) and (c). A stock taking of the excisable goods was undertaken by this flying squad from 1.7.1987 to 3.7.1987. In the course of such stock-taking 6799 kgs. of S.O. Dye and 41543 kgs of varieties of chemicals valued at Rs. 118,68,688/- were found not recorded in the statutory production register. These excess goods have been seized. Shortages of 2116 kgs. of other varieties of S.Q. Dye and 3096 kgs. of other chemicals involving duty to the tune of Rs. 2,32,224/- and Rs.24,413 respectively were also detected. An offence case has been registered against this company and investigations are in progress.